

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No401  
CA(CAA)/14(AHM)2023

**Proceedings under Section 230-232 Co. Act, 2013**

**IN THE MATTER OF:**

Yamuna Bio Energy Pvt Ltd  
Kotyark Industries Ltd

.....Applicant

.....Respondent

**Order delivered on 31/03/2023**

**Coram:**

Deep Chandra Joshi, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Pavan Godiawala, Adv.  
For the Respondent :

**CLARIFICATION ORDER**

Following clarification was sought:

- Both the applicant companies have not annexed the authorization letters with the respective consent affidavits given on behalf of secured creditors.

Learned Counsel Mr. Pavan Godiawala appeared for the applicant companies stated that it will take some time to comply with the requirement. At his request, one-week's time is given to file required authorization

List for this purpose on 12.04.2023

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DEEP CHANDRA JOSHI  
MEMBER (JUDICIAL)**